

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir, There is however, no stipulation of their completion in $1\frac{1}{2}$ years.

(b) The soil testing has already been done and the sample (test) piles are under testing. However, after finalisation of foundation details, the work will be taken up.

(c) In this pocket, a small price of land is under unauthorised occupation of Budh Vihar and one plote of 125 Sq. yds has been given on license fee temporarily for coal depot. Their shifting elsewhere is inter-connected with the implementation of the scheme referred to in (a) above.

[English]

Report of Committee on Single Window Service Scheme

3180. SHRI C. SAMBU : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government have appointed a Committee to conduct a study on the single window service scheme for the benefit of the farming community of Andhra Pradesh;

(b) if, so whether the Committee has since submitted the report;

(c) if so, details of the report; and

(d) the steps taken to accord sanction to the proposal ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): (a) Yes Sir. The Government of India have constituted a Committee in August, 1985 to study the various aspects of the proposal of Government of Andhra Pradesh for integration of short-term and long term cooperative credit structures in the State.

(b) The Committee has not submitted its report.

(c) and (d). Do not arise.

Allotment of flats of Motia Khan under Self Financing Scheme

3181. SHRI CHINTAMANI JENA: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the allottees of Motia Khan Self Financing Scheme has deposited 90 per cent of price of the flats;

(b) if so, the reasons for not making the specific allotment and possession of flats; and

(c) how DDA proposes to compensate the allottees for the amount already deposited ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) The allocatees of Category II flats were required to pay 90 per cent of the estimated cost of the flats by 3.3.84 and 10.10.84. The recovery of 2nd, 3rd and 4th instalments from category-III flat allocatees has been deferred.

(b) Draw for specific number will be held only after the flats are completed and become fit for occupation, Category II flats are likely to be ready by March, 1986. the delay is on account of the Contractor having gone to the Court of Law and obtained a stay. Construction of Category-III flats has not been undertaken due to various constraints.

(c) Allocatees will be paid interest @ 7 per cent per annum on the registration deposit for the period beyond 30 months from the date of allocation and @ 10 per cent per annum for the period beyond 36 months of the allocation.

Institutes under C.I.F.T. in Kerala

3182. SHRI MULLAPPALLY RAMACHANDRAN : Will the Minister of AGRICULTURE be pleased to state :

(a) the number of institutes functioning in Kerala under Central Institutes of Fisheries Technology (C.I.F.T) and their location;

(b) whether these institutions are restricted to research in fish technology or whether